

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 86/2000.

Friday the 28th day of January, 2000

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR J.L.NEGI, ADMINISTRATIVE MEMBER

M.M.Molly  
Malayil House  
Thiruvakulam P.O.  
Thrippunithura, Ernakulam.

...Applicant.

(By advocate Mr D.Sreekumar)

Versus

1. The Supdt. of Post Offices  
Ernakulam Sub Division  
Ernakulam.
2. The Assistant Supdt. of Post Offices  
Ernakulam Sub Division  
Edappally, Ernakulam.
3. The Post Master  
Post Office, Kadadvanthra.
4. The Divisional Employment Officer  
Employment Exchange Office  
Kakkanad, Ernakulam.
5. The Chief Post Master General  
Thiruvananthapuram.
6. The Union of India rep. by Secretary  
Ministry of Communications  
Department of Posts  
New Delhi. ....Respondents.

(By advocate Ms. S.Chitra)

The application having been heard on 28th January, 2000, the Tribunal on the same day delivered the following;

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who had worked as provisional Extra  
Departmental Stamp Vendor, Kadadvanthra Post Office has filed

this application for a direction to the respondents to appoint her as Extra Departmental Stamp Vendor at Kadavanthra Post Office in Cochin Sub Division, declaring that she is entitled to get temporary status and consequential re-engagement.

2. Heard learned counsel of the applicant. We have not been shown any scheme or rule which provides for grant of temporary status to ED agents who have rendered provisional service of 240 days or whatever length. We have also not been shown any departmental instructions which enable a provisional ED Agent who had worked for 290 days to claim reengagement. The application is not based on any legal rights and is highly misconceived. The OA is dismissed in liminie.

Dated 28th January, 2000.

  
J.L.NEGI  
ADMINISTRATIVE MEMBER  
aa.

  
A.V.HARIDASAN  
VICE CHAIRMAN